Central Administrative Tribunal Principal Bench, New Delhi.

OA-2157/2017 MA-2313/2017

New Delhi, this the 21st day of July, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

> Vivek Kumar Sati, R/o Flat No. 5, Type-II, Sports Authority of India, NRC Campus, GT Road, Bahalgarh, Sonepat, Haryana-131021.

..... Applicant

(through Sh. Avijit Singh)

Versus

- Sports Authority of India, Through Director General, Jawaharlal Nehru Stadium Complex, East Gate, Lodhi Road, New Delhi.
- Regional Director,
 Sports Authority of India,
 NRC Campus, GT Road,
 Bahalgarh, Sonepat, Haryana-131021.
- Senior Superintendent of Police, Dehradun, Uttarkhand Police, Uttarakhand,

Respondents

(through Ms. Geetanjali Sharma)

ORDER (ORAL)

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Mr. V. Ajay Kumar, Member (J)

Heard learned counsel for the applicant and learned counsel for the respondents, who appeared on receipt of advance notice.

MA No. 2313/2017 filed for seeking exemption from filing translated copies of Hindi and dim annexures is allowed.

2. The applicant, who is presently working as Assistant Coach under respondent No. 2 filed the OA seeking the following reliefs:

"1. To call for the records relating to the application of the applicant, through proper channel, as Assistant Coach in SAI, after completing almost 12 years as Head Constable and prior to that as Constable in Uttarakhand Police, and the relieving order dated 20.01.2014 and the action taken by the Respondents on the various representations submitted by the applicant for counting of his service of 11 years 9 months with the Uttarakhand Police and on a consideration of the averments made in this application, to direct the Respondents to give complete effect to the counting of the said period of service with Uttarakhand Police by way of remitting Leave Salary, Leave En-Cashment, Pension Contribution and Gratuity for the above said period of 11 years and 9 months from 20.04.2002 till 20.01.2014, and the Respondent No. 1&2 are to count the said period and to make the necessary entries in the service book of the applicant and to do all whatsoever else may be necessary, and to allow the OA with costs;

2. to pass such other order(s) as this Hon'ble Tribunal deems fit and proper in facts and circumstances of the present case."

- 3. It is submitted that the applicant made number of representations including Annexure A/2 (Colly.). However, the respondents have not passed any orders thereon till date.
- 4. In the circumstances, the instant OA is disposed of without going into the merits of the case by directing the respondents to consider the representation Annexure A/2(Colly.) of the applicant and to pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)